

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 20 of 2020

In the matter of:

Lifestyle Equities CV & Ors.

....Appellants

Vs.

Competition Commission of India & Ors.

....Respondents

Present

For Appellants: Mr. Dhruv Mehta, Sr. Advocate alongwith Mr. Mohit Goel, Mr. Sidhant Goel, Mr. Nakul Mohta, Mr. Faizan Nazir, Mr. Sai Deepak. J & Mr. Deepankar Mishra, Advocates.

For Respondents: Ms. Shama Nargis (Deputy Director), Advocate

ORDER
(Virtual Mode)

28.10.2020: Learned Counsel for the Appellants among other grounds submits that the Impugned Order is based on Red Seer Report June 2019 however, the copy of the Report has not been made available to the Appellant. Thus, the Commission has totally overlooked the provisions under Section 36 of the Competition Act, 2002 i.e. Principal of Natural Justice.

Let notice be issued to Respondents by speed post. Requisite alongwith process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of the Respondents, then notice be issued through e-mail also.

Let the matter be fixed on **1st December, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Sim/Kam